

KARNATAKA LOKAYUKTA

Compt/Uplok/BGM/8843/2016/PP

M.S. Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru, dated 28/08/2018.

REPORT UNDER SECTION 12(3) OF  
KARNATAKA LOKAYUKTA ACT, 1984

**Sub:** Proceedings against (1) Sri Shivaji Ramappa Kuri, President, Karadiguddi Grama Panchayath, Belgaum Taluk & District and, (2) Sri D.R.Chougale, Panchayath Development Officer, Karadiguddi Grama Panchayath, Belgaum Taluk & District, about their misconduct as Public/Government servants- reg.,

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An investigation was taken up under Section 9 of The Karnataka Lokayukta Act, 1984, on the basis of complaint filed by Sri Ajit Patil, No. 1364, Sector 7, Vantmuri Colony, M.M. Extension, Belgaum-570016 (hereinafter referred to as complainant for short) against (1) Sri Shivaji Ramappa Kuri, President, Karadiguddi Grama Panchayath, Belgaum Taluk & District and, (2) Sri D.R.Chougale, Panchayath Development Officer, Karadiguddi Grama Panchayath, Belgaum Taluk & District (hereinafter referred to as 'respondent Nos. 1 and 2' for short).

2. The Complainant has alleged that the respondents have misused the funds allotted to the Karadiguddi Grama Panchayath during the year 2015-16 under Swatch Bharath Abhiyan, by fabricating the documents. On verifying the records, it is stated that in

relation to 30 beneficiaries the same photos have been affixed for the pre-commencement and after completion of works. Similarly in some cases the first verification date and final inspection date are one and the same and in some other cases there is only gap of 2 to 3 days. Therefore, the complainant sought for suitable action against respondents.

3. The respondents 1 and 2 have submitted their comments stating that out of 30 beneficiaries, 23 beneficiaries have constructed the toilets and the incentive for construction of toilets have been credited to their respective bank accounts. In respect of 7 beneficiaries, the incentive was not granted. The dates of first inspection and final verification are shown as same due to technical error of the Panchamitra Website.
4. The Executive Officer, Taluk Panchayath, Belagavi in his report dated 22/1/2018 has reported that the Panchayath Development Officer and the Manager have inspected the toilets of each beneficiaries, but while uploading the photos, due to technical problem, the same photo has been uploaded. The incentive amount was credited to the bank account of each of the beneficiary. The Executive Officer has stated that there is no truth in the allegations.
5. The respondents and the Executive officer of Taluk Panchayath, Belagavi have furnished the documents relating to grant of incentive to 30 beneficiaries. On examination of the documents, the following discrepancies are noticed.

6. In relation to Sri Channappa Tigadi, resident of Karadiguddi, he had filed Application for grant of incentive for toilet on 17/1/2016 and the Application number is 2513662. The approval was granted on 17/1/2016 itself. As per the approval order, the first stage of work of excavation of pit and installation of ring shall be completed within 10 days. The second stage of laying foundation, fixing of PAN, P-Trap, construction of chamber and connecting to toilet shall be completed within 15 days thereafter. At the third stage, construction of wall, fixing of ventilation, roofing and door shall be completed within 15 days of completion of 2<sup>nd</sup> stage. Thus, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 19/3/2016 and final inspection was made on 17/1/2016, which is improbable. The Pre-inspection date and the final inspection date mentioned in the verification is one and the same. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The photograph attached to the application shows that the toilet was constructed at the time of construction of house. There is no sanction order for payment of incentive to the beneficiary. As per the Pass book entries an amount of Rs.12,000/- is credited to the account of the beneficiary on 14/3/2016. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

7. In relation to beneficiary Smt. Shanthavva Urubinatti, Application No.2569860 was received by the Panchayath Development Officer on 4/2/2016 for grant of incentive for construction of toilet. The approval for construction toilet was given on 4/2/2016 itself by the Panchayath Development Officer, Karadiguddi. As stated above, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 04/02/2016 and final inspection was made on 04/02/2016, which is improbable. The photograph attached to the application cannot be reconciled with the work. As per the copy of the Pass book entries an amount of Rs.12,000/- is credited to the account of the beneficiary on 14/3/2016. The sanction order dated 10/3/2016 for payment incentive to the beneficiary shows that the date of approval for construction of toilet and final inspection date are 4/2/2016. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent. The photograph attached shows that the toilet was constructed far back when the house was constructed.

8. In relation to beneficiary Sri Virupakshi Shankar Rachannavar, Application No. 2275028 was received by the Panchayath Development Officer on 17/10/2015 for grant of incentive for construction of toilet. The photocopy of the sanction order of the incentive of Rs.12,000/- has been produced which shows that approval for construction of toilet was passed on 17/10/2015 and the final inspection has been done on 23/11/2015. In the verification report, it is shown that the first verification was made on 10/12/2015 and final inspection was

made on 23/11/2015. The date of first verification is subsequent to the date of final verification, which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second stage verification. The sanction order dated 10/3/2016 for payment incentive to the beneficiary shows that the date of approval for construction of toilet and final inspection date are 17/10/2015 and 23/11/2015. As per the Pass book entries an amount of Rs.12,000/- is credited to the account of the beneficiary on 14/3/2016. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the Respondent.

9. In relation to beneficiary Sri Maharudrappa Badigera, Application No. 2512566 was received by the Panchayath Development Officer on 16/01/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 16/1/2016 itself. In the sanction order, stage wise works has been stated. It is not clear whether such verification of stage wise execution of work has been inspected and verified. The photocopy of the sanction order of the incentive of Rs.12,000/- shows that for the same was passed on 16/01/2016 and the final inspection has been done on 01/02/2016. In the verification report, it is shown that the first verification was made on 01/02/2016 and final inspection was made on 01/02/2016, which is improbable. It is seen from the photograph that the toilet was not separately constructed. It was constructed along with the construction of house. The

sanction order for grant of incentive was passed on 1/2/2016, wherein it is stated that the final inspection was made on 1/2/2016. As per the Pass book entries an amount of Rs.12,000/- is credited to the account of the beneficiary on 14/3/2016. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

10. In relation to beneficiary Smt. Madevi Chaugala, Application No. 2664488 was received by the Panchayath Development Officer on 15/04/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 05/05/2016. As per the sanction order, the stage wise construction should be completed within 40 days. The photocopy of the sanction order dated 19/5/2016 for grant of incentive shows that sanction was given on 15/04/2016 and the final inspection has been done on 17/05/2016. In the verification report, it is shown that the first verification was made on 19/05/2016 and final inspection was made on 17/05/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The photocopy of the facing sheet of the Passbook has been produced but they have not produced the passbook entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

11. In relation to beneficiary Sri Siddappa Ghodageri, Application received by the Panchayath Development Officer for grant of incentive for construction of toilet is not produced. As per the

photocopy of the approval, the Application Number of the beneficiary is 2281391 and the approval for construction of toilet was granted on 20/10/2015. As per the sanction order, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 17/03/2016 and final inspection was made on 11/03/2016, which is improbable. The photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second stage verification. The date on which incentive was sanctioned is not mentioned. The photocopy of the facing sheet of the Passbook has been produced but they have not produced the passbook entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

12. In relation to beneficiary Sri Ningappa Hannekeri, Application No. 2680074 was received by the Panchayath Development Officer on 04/05/2016 for grant of incentive for construction of toilet. The Approval for construction of toilet was granted on 06/05/2016. As per the approval, all the stages of work shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 28/05/2016 and final inspection was made on 16/05/2016, which is improbable. The photograph attached to the application cannot be reconciled with the work. The photocopy of the facing sheet of the Passbook has been produced , but the passbook entry for having credited the

incentive amount of Rs.12,000/- to the beneficiary is not forthcoming. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

13. In relation to beneficiary Smt. Kashavva Chaugala, Application No. 2679990 was received by the Panchayath Development Officer on 04/05/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 05/05/2016. As per the approval, all the stages of construction of toilet should be completed within 40 days. In the verification report, it is shown that the first verification was made on 28/05/2016 and final inspection was made on 16/05/2016, which is improbable. The photograph attached to the application cannot be reconciled with the work. The photocopy of the facing sheet of the Passbook has been produced but they have not produced the passbook entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

14. In relation to beneficiary Smt. Suvarna Chaugala, Application No. 2680043 was received by the Panchayath Development Officer on 04/05/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 06/05/2016. As per the approval all the stages of construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 19/05/2016 and final inspection was made on 17/05/2016 which is



improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated 19/5/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 6/5/2016 and the final inspection was made on 17/5/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced but they have not produced the passbook entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the Respondent.

15. In relation to beneficiary Sri Siddappa Borannavar, Application No.2679920 was received by the Panchayath Development Officer on 04/05/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 06/05/2016. As per the approval order, the entire stage construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 19/05/2016 and final inspection was made on 17/05/2016 which is improbable. The Order dated 19/5/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 6/5/2016 and the final inspection was made on 17/5/2016 which looks improbable. The photograph attached to the application cannot be reconciled with the work. The photocopy of the facing sheet of the Passbook of the beneficiary has been produced, but there is no sheet containing the entry in relation to crediting of incentive amount to the beneficiary by the Panchayath. Thus, on verification of the documents, doubt arises as to the construction

of toilet by the beneficiary. The amount is misused/ misappropriated by the Respondent.

16. In relation to beneficiary Sri Mallikarjun Chaugala, Application No. 2581934 was received by the Panchayath Development Officer on 09/02/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 11/03/2016. As per the approval, all the stages of work shall be completed within 40 days. In the verification report, it is shown that the first verification was made on 11/03/2016 and final inspection was made on 11/03/2016 itself which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated 11/3/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 11/3/2016 and the final inspection was made on 11/3/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced but the sheet containing the entry of crediting the incentive amount to the beneficiary is not produced. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the Respondent.

17. In relation to beneficiary Sri Sadeppa Nayakara, Application No. 2332415 was received by the Panchayath Development Officer on 14/11/2015 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 02/02/2016. As per the approval order, all the stage of construction of toilet shall have to be completed within 40 days. In the verification report, it is shown that the first verification was made on

11/03/2016 and final inspection was made on 11/03/2016 itself which is improbable. The photograph attached to the application cannot be reconciled with the work. The order sanctioning the incentive is not furnished. The photocopy of the facing sheet of the Passbook has been produced but they have not produced the passbook entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

18. In relation to beneficiary Sri Ashok Suthara, Application No. 2332429 was received by the Panchayath Development Officer on 14/11/2015 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 02/05/2016. As per the approval, all the stages of construction shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 01/06/2016 and final inspection was made on 30/05/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated 1/6/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 2/5/2016 and the final inspection was made on 30/5/2016. The photocopy of the facing sheet of the Passbook has been produced but the sheet containing the entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not produced. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the Respondent.

19. In relation to beneficiary Sri Babugowda Patil, Application No.2513615 was received by the Panchayath Development Officer on 17/01/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given 17/01/2016 itself. As per the approval all the stages of construction shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 20/01/2016 and final inspection was made on 20/01/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated 1/6/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 17/1/2016 and the final inspection was made on 20/1/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced but, the sheet containing the entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not produced. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

20. In relation to beneficiary Sri Fakirappa Rachannavar, Application No. 2407655 was received by the Panchayath Development Officer on 09/12/2015 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 09/12/2015 itself. As per the approval order, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 09/12/2015 and final inspection was made on 09/12/2015 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated 9/12/2015

sanctioning the incentive shows that the approval for construction of toilet was given on 9/12/2015 and the final inspection was made on 9/12/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced but they have not produced the passbook entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the Respondent.

21. In relation to beneficiary Smt. Savakka Annappa Uribinatti, Application No. 2705936 was received by the Panchayath Development Officer on 30/05/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 09/12/2015 itself. As per the approval order, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 30/05/2016 and final inspection was made on 30/05/2016 which is improbable. The Order sanctioning the incentive shows that the approval for construction of toilet was given on 30/5/2016 and the final inspection was made on 30/5/2016 which looks improbable. The photograph attached to the application cannot be reconciled with the work. The photocopy of the facing sheet of the Passbook has been produced but they have not produced the passbook entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the Respondent.

22. In relation to beneficiary Smt. Neelavva Patil, Application No.2723966 was received by the Panchayath Development Officer on 10/06/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 10/06/2016 itself. As per the approval order, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 10/06/2016 and final inspection was made on 10/06/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated 10/6/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 10/6/2016 and the final inspection was made on 10/6/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced but the sheet containing the entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not forthcoming. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

23. In relation to beneficiary Sri Siddappa Benachinamardi, Application No. 2742808 was received by the Panchayath Development Officer on 16/06/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 17/06/2016. As per the approval, entire stage of construction shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 17/06/2016 and final inspection was made on 17/06/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order sanctioning the

incentive shows that the approval for construction of toilet was given on 17/6/2016 and the final inspection was made on 17/6/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced, but the sheet containing an entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

24. In relation to beneficiary Sri Mallappa Paane, Application No. 2723538 was received by the Panchayath Development Officer on 10/06/2016 for grant of incentive for construction of toilet. The approval was granted on 10/06/2016 itself. As per the approval, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 10/06/2016 and final inspection was made on 10/06/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated 10/6/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 10/6/2016 and the final inspection was made on 10/6/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced but they have not produced the passbook entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

25. In relation to beneficiary Sri Sangamesh Virupakshi Rachanavar, Application No. 2274990 was received by the Panchayath Development Officer on 17/10/2015 for grant of incentive for construction of toilet. In the verification report, it is shown that the first verification was made on 16/12/2015 and final inspection was made on 15/12/2015 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning incentive to the beneficiary is not available. The photocopy of the facing sheet of the Passbook has been produced, but the sheet containing entry for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

26. In relation to beneficiary Smt. Basavanevva Naik, Application No. 2610577 was received by the Panchayath Development Officer on 02/03/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 02/03/2016 itself. As per the approval, the entire construction of toilet shall be completed in 40 days in three different stages. In the verification report, it is shown that the first verification was made on 17/03/2016 and final inspection was made on 11/03/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated 23/9/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 2/3/2016 and



the final inspection was made on 11/3/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced, but the sheet containing entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

27. In relation to beneficiary Smt. Rudravva Naik, Application No. 2521946 was received by the Panchayath Development Officer on 21/01/2016 for grant of incentive for construction of toilet. The approval was granted on 21/01/2016 itself. As per the approval, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the pre-inspection was made on 21/01/2016, first verification was made on 21/01/2016 and final inspection was made on 21/01/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated 23/9/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 21/1/2016 and the final inspection was made on 21/1/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced but the sheet containing entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

28. In relation to beneficiary Sri Shivaji Kuri, Application No. 2521710 was received by the Panchayath Development Officer on

21/01/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 02/02/2016, As per the approval, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 19/03/2016 and final inspection was made on 21/01/2016 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The Order dated 25/10/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 21/1/2016 and the final inspection was made on 21/1/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced, but the sheet containing the entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

29. In relation to beneficiary Sri Mahantesh B Rachannavar, Application received by the Panchayath Development Officer for grant of incentive for construction of toilet is not produced. As per the photocopy of the sanction order of the incentive of Rs.12,000/- to be given to the beneficiary, the Application Number of the beneficiary is 2274968 and the approval for construction of toilet was given on 17/10/2015 and the final inspection has been done on 17/10/2015. In the verification report, it is shown that the first verification was made on 19/03/2016 and final inspection was made on 17/10/2015

which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The Order dated 22/10/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 17/10/2015 and the final inspection was made on 17/10/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced, but the sheet containing entry for having credited the incentive amount of Rs.12,000/- to the beneficiary, is not furnished. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the Respondent.

30. In relation to beneficiary Sri Ramesh Chaugala, the documents relating to receipt of Application from the beneficiary are not furnished. As per the verification report, the Application number of beneficiary is 2281347. In the verification report, it is shown that the first verification was made on 19/03/2016 and final inspection was made on 20/10/2015 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. The photocopy of the facing sheet of the Passbook has been produced but the sheet containing entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. Thus, on verification of the documents, doubt arises

as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the Respondent.

31. In relation to beneficiary Sri Devendra Fakirappa Badiger, documents relating to receipt of application or the application copy are not available. As per the verification report, the Application number of beneficiary is 2281316. In the verification report, it is shown that the first verification was made on 19/03/2016 and final inspection was made on 20/10/2015 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. The photocopy of the facing sheet of the Passbook has been produced but the sheet containing the entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the Respondent.

32. In relation to beneficiary Sri Adrushappa Rudragouda Patil, In the verification report, it is shown that the first verification was made on 19/03/2016 and final inspection was made on 20/10/2015 which is improbable. The Application number is shown in the Verification Report as 2281435. The photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from

the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. The photocopy of the facing sheet of the Passbook has been produced, but the sheet containing the entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. On verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

33. In relation to beneficiary Sri Somappa Urabinatti, no documents such as Application, receipt of application in the Panchayath, are furnished. In the Verification Report report, the Application number of beneficiary is shown as 2281490. In the verification report, it is shown that the first verification was made on 19/03/2016 and final inspection was made on 20/10/2015 which is improbable. The photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. The photocopy of the facing sheet of the Passbook has been produced but the sheet containing entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

34. In relation to beneficiary Sri Rudragowda Patil, Application No. 2596852 was received by the Panchayath Development Officer on

19/02/2016 for grant of incentive for construction of toilet. In the verification report, it is shown that the first verification was made on 19/03/2016 and final inspection was made on 19/02/2016 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. The photocopy of the facing sheet of the Passbook has been produced, but the sheet containing the entry for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

35. In relation to beneficiary Sri Shivalinga Belli, Application No. 2544097 was received by the Panchayath Development Officer on 27/01/2016 for grant of incentive for construction of toilet. The sanction was granted on 30/01/2016. As per the sanction order, the first stage of work of excavation of pit and installation of ring shall be completed within 10 days. The second stage of laying foundation, fixing of PAN, P-Trap, construction of chamber and connecting to toilet shall be completed within 15 days thereafter. At the third stage, construction of wall, fixing of ventilation, roofing and door shall be completed within 15 days of completion of 2<sup>nd</sup> stage. Thus, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 17/03/2016 and final inspection was made on 11/03/2016 which is improbable. The

photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. The photocopy of the facing sheet of the Passbook has been produced but the sheet containing the entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the Respondent.

36. From the records made available, it seen that the dates of first step verification and final verification of construction of toilets cannot be reconciled. In many of the cases the final verification precedes the first step verification. In some cases, the dates of first step verification and final verification are one and the same. It appears that there is no stage wise verification of work. As narrated above, many of the construction of toilets were taken up along with construction of houses.


37. The Respondents have not furnished the criteria for selection of beneficiaries. The approval for construction of toilet was given on the date of receipt of application itself. It is not clear whether the approval of Panchayath was obtained. There is prima facie material to hold that the funds have been misappropriated.

38. The facts and materials on record prima-facie show that, the respondent Nos. 1 and 2 have committed misconduct as per Rule 3 (i) to (iii) of KCS (Conduct) Rules, 1966. Accordingly, now,

acting under Section 12(3) of The Karnataka Lokayukta Act, recommendation is made to the Competent Authority to initiate disciplinary proceedings against **respondent No. 2- Sri D.R.Chougale**, Panchayath Development Officer, Karadiguddi Grama Panchayath, Belgaum Taluk & District (**Date of Retirement: 31/05/2023**), and to entrust the inquiry to this Authority under Rule 14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957 and for taking action against **respondent No. 1- Sri Shivaji Ramappa Kuri**, President, Karadiguddi Grama Panchayath, Belgaum Taluk & District in accordance with the provisions of the Karnataka Grama Swaraj and Panchayath Raj Act, 1993.

39. Further, as per Section 12(4) of Karnataka Lokayukta Act, 1984, the Competent Authority shall intimate to this Authority within three months from the date of receipt of this report, as to the action taken or proposed to be taken on the basis of this report.

Connected records are enclosed.

  
(Justice N. ANANDA),  
Upalokayukta-1,  
State of Karnataka. 